

**OFFICE OF THE DISTRICT & SESSIONS JUDGE (WEST)  
TIS HAZARI COURTS: DELHI**

**Circular / Duty Roster for July, 2020 (Period 16/07/2020 to 31/07/2020)**

This is with reference to order bearing No. 24/DHC/2020 dated 13/07/2020 of Hon'ble High Court of Delhi vide which it is provided that the functioning of the Courts subordinate to Hon'ble Delhi High Court shall continue to remain suspended till 31/07/2020 on same terms as contained in their earlier office order no. 373/Estt./E1/DHC dated 23.03.2020, no.159/RG/DHC/2020 dated 25/03/2020, R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02/05/2020, No. R-235/RG/DHC/2020 dated 16/05/2020, No.R-305/RG/DHC/2020 dated 21/05/2020, No. 1347/DHC/2020 dated 29/05/2020, No.16/DHC/2020 dated 13/06/2020 and No. 22/DHC/2020 dated 29/06/2020.

AND WHEREAS It has further been directed vide order bearing No. 24/DHC/2020 dated 13/07/2020 by the Hon'ble High Court of Delhi that "the physical filing of non-urgent/ordinary matter be permitted with the stipulation that all such matters be taken up for hearing only after the normal functioning of the courts is resumed and that the directions contained in this Courts office order No. 16/DHC/2020 dated 13/06/2020 and the directions as conveyed vide letter No. 17/DHC/2020 dated 14/06/2020 be duly complied by the all the subordinate courts.

Accordingly, the following Rosters of Ld. ASJ's and disposition of judicial work & business are laid down for exercise of various jurisdictions in the West District till 31/07/2020; AND in exercise of powers vested with the District & Sessions Judge (West) *inter alia* under Section 10(3) Code of Criminal Procedure 1973 as in force in Delhi, I hereby nominate the following Additional District & Sessions Judges of West District to hear and dispose of remands as well as Bail applications in pending as well as fresh cases / urgent Criminal applications (police stations of West District as mentioned below) during the period as mentioned below :-

**CRIMINAL MATTERS**

S. No.	Day of Week	Date	Name of the Presiding Officer	Room No.	Link Presiding Officer	Room No.	Matters to be dealt of the police stations as mentioned below
1	Thursday and Friday	16/07/2020 and 17/07/2020	Shri Samar Vishal, ASJ-08	33	Sh. Pooran Chand, ASJ-02	154	Point A Including Remand Work,

							Fresh Filing as well as own Court Work
			Sh. Gorakh Nath Pandey, ASJ-09	113	Sh. Ankur Jain, ASJ. (SFTC-01)	221	Point B Including Remand Work Fresh Filing as well as own Court Work
2	Saturday and Monday	18/07/2020 and 20/07/2020	Shri Pooran Chand, ASJ-02	154	Shri Samar Vishal, ASJ-08	33	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Sh. Ankur Jain, ASJ(SFTC-01)	221	Sh. Gorakh Nath Pandey, ASJ-09	113	Point B Including Remand Work Fresh Filing as well as own Court Work
3	Tuesday and Wednesday	21/07/2020 and 22/07/2020	Sh. Lal Singh, ASJ-05	17	Sh. Sunil Beniwal, Spl. Judge, NDPS	132	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Sh. Manish Gupta, ASJ-04	229	Ms. Vrinda Kumari, ASJ-07	216	Point B Including Remand Work Fresh Filing as well as own Court Work
4	Thursday and Friday	23/07/2020 and 24/07/2020	Sh. Sunil Beniwal, Spl. Judge, NDPS	132	Dr. Archana Sinha, ASJ-06	209	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Ms. Sugandha Aggarwal, ASJ-01	122	Ms. Vrinda Kumari, ASJ-07	216	Point B Including Remand Work Fresh Filing as well as own Court Work
5	Saturday and Monday	25/07/2020 and 27/07/2020	Shri Samar Vishal, ASJ-08	33	Sh. Pooran Chand, ASJ-02	154	Point A Including Remand Work, Fresh Filing as well as own Court Work

			Dr. Archana Sinha, ASJ-06	209	Sh. Ankur Jain, ASJ (SFTC-01)	221	Point B Including Remand Work Fresh Filing as well as own Court Work
6	Tuesday and Wednesd ay	28/07/2020 and 29/07/2020	Shri Pooran Chand ASJ-02	154	Shri Samar Vishal, ASJ-08	33	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Ms. Vrinda Kumari, ASJ-07	216	Sh. Gorakh Nath Pandey, ASJ-09	113	Point B Including Remand Work, Fresh Filing as well as own Court Work
7	Thursday and Friday	30/07/2020 and 31/07/2020	Shri Samar Vishal, ASJ-08	33	Sh. Pooran Chand, ASJ-02	154	Point A Including Remand Work, Fresh Filing as well as own Court Work
			Sh. Gorakh Nath Pandey, ASJ-09	113	Sh. Ankur Jain, ASJ. (SFTC-01)	221	Point B Including Remand Work Fresh Filing as well as own Court Work

Points	Name of the Police Station & Investigating Agencies	Court Complex & District
<u>Point A</u>	Paschim Vihar West (earlier known as Mianwali Nagar), Paschim Vihar East (earlier known as Paschim Vihar), Crime Branch, Rajouri Garden, Tilak Nagar, Pending bail applications of Vikas Puri, Khyala, Moti Nagar, Punjabi Bagh, EOW, Patel Nagar, Nangloi, Ranjit Nagar, Pending bail applications of Janakpuri.	West District
<u>Point B</u>	Anand Parbat, Mayapuri, JanakPuri Metro, Kirti Nagar, Nihal Vihar, CAW Cell of West Police District, Raja Garden Metro Railway Police Station, Pending bail applications of Uttam Nagar, Hari Nagar, Ranhola, Mundka.	West District

## 1. GENERAL INSTRUCTIONS

- i. All Courts shall take up urgent cases (except where evidence is to be recorded) of their respective courts through videoconferencing mode only;
- ii. The Judicial Officers presiding over such courts shall hear matters through videoconferencing from their respective residences. The Judicial Officers may be permitted to come to Court for holding videoconferencing hearing from their respective chambers only when they do not have requisite technical infrastructure at their residences;
- iii. Each Court shall ensure that at least one official/staff of its court is present on all working days to facilitate the Court to conduct the video conferencing and for transmission of requisite documents/records to the Judicial officers concerned. Each individual Court shall prepare a roster of duties of such Court officials/ Staff bearing in mind the urgent need for social distancing and decongestion of the Courts Complex, and the same shall be intimated to the undersigned through the Superintendent/ In-charge of the Administration Branch.
- iv. Considering the present pandemic situation, the facility of e-filing and hearings through videoconferencing are extended to Civil Courts and in that regard, the letter

**No. 17/DHC/2020 dated 14/06/2020 has also provided that :**

- a) The Facility of e-filing of cases under CIS 2.0, as already made available for the Family Courts and Commercial Courts, is extended to the other Civil Courts in order to enable lawyers to file fresh matters, which shall be heard by the concerned courts through videoconferencing;
- b) The said facilities can also be used for moving any urgent application in a pending matter where videoconferencing hearing is required;
- c) In case a counsel/litigant does not wish to avail the facility of e-filing and videoconferencing hearing, then the period of limitation for actions (if applicable) shall be governed by decision of the Hon'ble Supreme Court in Suo-Motu Writ Petition (Civil) No. 3/2020 titled in re: Cognizance For Extension of Limitation dated 23/03/2020, wherein the period of limitation has been extended till further orders.

## 2. GENERAL WORKING IN ALL THE COURTS:

- i. Although physical filing of fresh non-urgent cases have been allowed by the order bearing No. 24/DHC/2020 dated 13/07/2020 of Hon'ble High Court of Delhi, all the Courts shall also take up "urgent matters" (except where evidence is to be recorded) of their respective courts through videoconferencing mode and the other matters shall be adjourned accordingly. It is made clear that in view of the previous orders received from the Hon'ble High Court, the expression "urgent matters" **shall include** all such matters that are listed for pronouncement of final judgment or orders after arguments have been addressed by the litigant parties, and such matters that are ready for final arguments or arguments on interim application or interim stage of the judicial proceedings or trial , **while giving preference** (emphasis supplied) to the oldest pending cases; and cases where the accused is in Judicial Custody besides senior citizens, disabled or differently abled persons; and/or such matters that prima facie may be considered as "time sensitive" and so on.

**Provided further that the parties /counsels shall be at liberty to move applications for early hearing on grounds of any perceived "urgency" by sending such application to the dedicated email address of the Court Concerned and the same shall be considered and dealt with as per the procedure prescribed by the Law. The hearing in non-urgent matters shall be undertaken on resumption of the functioning in the Courts.**

- ii. As per the previous directions received from the Hon'ble High Court of Delhi, the MM (Mahila Courts) shall take up matters in which interim urgent relief has been sought under the Protection of Women from Domestic Violence Act, 1985.
- iii. The Rent Controller / Additional Rent Controller shall take up matters inter alia in which application seeking leave to contest / defend is pending disposal in the cases filed on the ground of bonafide requirement.
- iv. The disposition of remand work in Tihar, Rohini & Mandoli Jails shall continue in terms of the previous directions passed by the Ld CMM (Central & West).
- v. All the judicial officers posted in the West District shall ensure that the "urgent matters" as referred above are identified and they plan their judicial work in a proper and fair manner for a the next fifteen days.
- vi. It is directed that the Reader / Ahlmad / Asstt. Ahlmad of the concerned Courts,

as may be instructed by the Ld. Presiding Officer/Reporting Officer, shall ensure that the cause list shall separately indicate and reflect the cases that shall be treated as "URGENT" and remaining cases are adjourned en-bloc for a future date and such information is uploaded through CIS so as to notify the parties/ counsels.

- vii. In order to facilitate and promote hearing through the parties/counsels shall be contacted by the Court staff as well by the "Office Process Servers" in terms of the SOP for e-service through Nazarat Branch notified vide order dated 2nd June, 2020 by the undersigned.
- viii. The dedicated email addresses of the courts concerned be used to contact the parties, schedule VC, invite written submissions and such other tasks as may be considered expedient.

### **3. REMAND IN GENERAL PENAL ENACTMENTS & SPECIAL ACTS:**

- i. All the notified Special Courts under the Narcotics Drugs and Psychotropic Substances Act, 1985, the Terrorist and Disruptive Activities (Prevention) Act, 1987, the Prevention of Terrorism Act, 2002 and the Maharashtra Control of Organized Crime Act, 1999, Protection of Child Rights Act, 2005, Protection of Children from Sexual Offences Act, 2012 and Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act, 1989, shall ensure that the information with regard to *en-bloc adjournment of cases in pending trial (i.e., stage after framing of charge) in which the accused is/are under trial prisoners*, is sent well in advance to the DGP/Superintendent Jail, Tihar, Rohini and Mandoli, as the case may be, and the prison authorities shall register such date of hearing on the jail warrants, without any necessity of producing the accused/UTP through video conferencing.

**The said information be sent on email ID [djwest.ddc@gov.in](mailto:djwest.ddc@gov.in) as well as through FAX No.011-23832419** which shall be under control of Shri Jitender, JJA, posted in the PS Room of the Undersigned.

- ii. In all cases of fresh arrest and remand of the accused under the various Special Offences enactments shall be dealt by the concerned Special/Designated Courts of ASJs.
- iii. Henceforth, the final report/Charge sheet in case of 'Special offence' enactments shall be filed/submitted by the investigating authorities with the designated Special Court as per the procedure already prescribed.

- iv. The disposition with regard to first production of the accused after arrest and remand shall continue as per the relevant directions passed by the CMM (CENTRAL & WEST) from time to time. However, **any application for bail in a pending matter where the charge sheet has been filed or charge has been framed shall be moved and be entertained for consideration by the Court/MM Concerned.**

This copy of the order is computer generated and does not require signatures as approved by Ld. District and Sessions Judge, West.

sd/-  
**(DHARMESH SHARMA)**  
**DISTRICT & SESSIONS JUDGE (WEST)**

No.485/11099/11153/Misc./Gaz./DJ West/2020

Dated : 15/07/2020

Copy forwarded for information and necessary action to :-

1. The Registrar General, Hon'ble High Court of Delhi, New Delhi.
2. The District & Sessions Judge (HQs), Delhi.
3. All the Judicial Officers concerned of West District, Tis Hazari Courts, Delhi including the Chief Metropolitan Magistrate(west).
4. The Director General Prisons, Tihar Jail
5. The DCP, West District, Delhi
6. The DCP, north West District, Delhi
7. The DCP, Central District, Delhi
8. The Superintendent Tihar. Rohini and Mandoli
9. Inspector Legal Inspector Inder Pal, Nodal Officer of DCP Office, West District, Delhi.
10. Inspector Arun Tyagi, Nodal Officer of DCP Office, Central District, Delhi.
11. Sh. Subhash Vats, ACP/OPS/Outer District, Nodal Officer of DCP Office, Outer District, Delhi.
12. The Officer Incharge, Pool Car and Facilitation Centre, Tis Hazari Courts, Delhi.
13. The Branch Incharge, Computer Branch, Tis Hazari Courts, Delhi.
14. The Branch Incharge, all Branches, West District, Tis Hazari Courts, Delhi.
15. For uploading on LAYERS.
16. For uploading on centralized website through LAYERS.
17. The PS to the undersigned.
18. The Reader to the undersigned.
19. The Director, Directorate of Prosecution, Tis Hazari Courts, Delhi.
20. The Secretary, Delhi Bar Association, Tis Hazari Courts, Delhi.
21. The Jail Superintendent, Tihar Jail, Delhi.
22. The Lock-up In Charge, Tis Hazari Courts, Delhi.
23. Shri Devender Pal Singh, Caretaker, west district, THC, Delhi.
24. The In Charge, Computer Branch, THC, Delhi.

Sd/-  
**DISTRICT & SESSIONS JUDGE (WEST)**